

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) to (d). The Income-tax Act does not provide for survey of 'Ostentatious living' as such. Under Section 133A(5) of the Income-tax Act the Income-tax Authorities gather information in respect of ostentatious expenditure incurred in connection with any function, ceremony or event, incurred by any assessee, which may include diamond traders.

On gathering adequate information of tax-evasion by the jewellers of Bombay the Income-tax authorities lately carried out search and seizure operations in the cases of 25 such traders. During the course of these operations more than Rs. 1 crore worth of *prima-facie* unaccounted valuables, including diamonds of the approximate value of Rs. 51 lacs were seized. Further Investigations in these cases have been initiated for taking appropriate action under the law.

बिन्नी मिल्स लिमिटेड के लिए दस प्रतिशत मूल्य अधिमान की सुविधा

*486. श्री कृष्ण चन्द्र पांडे : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या राष्ट्रीय कपड़ा निगम की भांति बिन्नी मिल्स लिमिटेड को भी कपड़ा सप्लाई करने के लिए दस प्रतिशत मूल्य अधिमान की सुविधा दी जा रही है; और

(ख) यदि हां, तो इस बारे में पूरा ब्योरा क्या है ?

वाणिज्य मंत्रालय में राज्य मंत्री (श्री शिशुगज बो. पाटिल) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

Trivandrum Doha direct flight

*487. PROF. P. J. KURIEN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred question No. 2192 on 5 March, 1982 regarding direct flight from Trivandrum to Doha and state:

(a) what steps have since been taken to start the Trivandrum-Doha flight and the reasons for the delay in starting the flight; and

(b) when is the flight expected to be started?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). According to the Air Services Agreement between the Government of India and the Government of Qatar, entered into in February, 1973, the Gulf Air has no rights to operate directly to Trivandrum. When, however, Air India filed schedules for operating to Qatar (Doha) from Trivandrum with the Aeronautical Authorities of Qatar, the latter cleared the schedule but imposed the condition that Gulf Air would be permitted to operate directly to Trivandrum from Doha. Since this goes counter to the Air Services Agreement of 1973, the matter has been taken up through diplomatic channels. The response of the Qatar Authorities is awaited.

Operating direct service between Trivandrum and Doha will be considered by Air India only after this issue is resolved.

छोटे सिवकों की कमी

*488. श्री नरसिंह मरुवाना : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) छोटे मूल्य के सिवकों की कमी होने के क्या कारण हैं और उस राज्य